351 Private Members' Bills MARCH 26, 1993 Private Members' Bills 352 MR. DEPUTY SPEAKER: The quesion tion is:

India" The motion was adopted.

"That leave be granted to introduce a Bill further to amend the Constitution of

SHRI YASHWANTRAO PATIL: Sir, I

introduce the Bill.

SHRI

15.51, hrs

CATTLE INSURANCE SCHEME BILL\*

by Shri Yashwantrao Patil [English]

ance in the country and for matters connected therewith.

(Ahmednagar): Sir, I beg to move for leave

to introduce a Bill to provide for cattle insur-

MR. DEPUTY SPEAKER: The guestion is:

> duce a Bill to provide for cattle insurance in the country and for matters connected therewith".

"That leave be granted to intro-

YASHWANTRAO PATIL

The motion was adopted.

SHRI YASHWANTRAO PATIL: Sir. I introduce the Bill.

15.51 1/2 hrs.

FARMERS' CREDIT SCHEME BILL\*

by Shri Yashwantrao Patil [English]

YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill to provide for credit facilities to farmers through banks.

MR. DEPUTY SPEAKER: The ques-

"That leave be granted to introduce a Bill to provide for credit

The motion was adopted.

facilities to farmers through banks.

SHRI YASHWANTARAO PATIL: Sir, I introduce the Bill.

15.52 hrs

DEPOSITE INSURANCE AND CREDIT

**GUARANTEE** CORPORATION (AMENDMENT) BILL\*

(Amendment of Section 16) by Shri Ram Naik:

[English]

SHRI RAM NAIK (Bombay North): Sir, I beg to move for leave to introduce a Bill

Credit Guarantee Corporation Act, 1961. MR. DEPUTY SPEAKER: The ques-

further to amend the Deposit Insurance and

tion is:

"That leave be granted to introduce a Bill further to amend the

Deposit Insurance and Credit Guarantee Corporation Act, 1961". The Motion was adopted

SHRI RAM NAIK: Sir, I introduce the Bill.

15.52 1/2 hrs

SCHEDULED CASTES AND SCHDULED TRIBES (RESERVATION OF VACANCIES IN POSTS AND SERVICES) BILL\* BY SHRI RAM VILAS PASWAN [Translation] SHRI RAM VILAS PASWAN (Rosera):

Sir, I beg to move for leave to introduce a Bill to provide for reservation of vacancies for the Members of Scheduled Castes and Scheduled Tribes in post and Services under the control of the Govewnment of India

or of a state and in all statutory authorities

and autonomous bodies receiving moniers from the Government of India or of a state

\*Published in the Gazette of India, extraordinary, Part-II, section 2, dated 26.3.1993.